CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Allahabad this the 16th day of August 1999.

Hon ble Mr. S. Dayal, Administrative Member Hon ble Mr. S.K.I. Naqvi, Judicial Member.

Contempt Application no. 71 of 1997
in
Original Application no. 544 of 1994.

Satyadeo Sharma, S/o Sri Shiv Lal Sharma, r/o village Post - Guzrara, Sahasra Dhara Road, Dheradun.

.. Applicant.

C/A Shri C. Prakash

Versus

Sri T. K. A. Nair, IAS Secretary, Ministry of Environment, Forests and Wildlife, Department of Environment & Forests, New Delhi.

... Oppostie Party.

C/Op ...

ORDER

Hon'ble Mr. S. Dayal, Member-A.

This contempt petition has been moved for wilful disobediance of order passed in OA 544/94 on 11.04.94 directing the respondents at admission stage to dispose of appeal dated 20.04.93 by speaking and reasoned order within a period of three months from the date of communication of this order. This contempt petition is being moved on 11.08.97 alongwith application under section 5 of limitation act for condonation of delay in moving contempt petition.

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2. Contempt petition is clearly been filed after period of one year and is misconceived because the direction to dispose of appeal dated 20.04.93 was given in limine. Hence it is to be dismissed in both on account of limitation and also on merits. The case is consigned to record.

Mem ter-J

Member-A

/pc/